

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 816 of 2019
IN
DFR No. 131 of 2019

Dated : 27th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Mahati Hydro Power Projects Private Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Dipali Seth
Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Sudhanshu S. Choudhari
Mr. Yogesh S. Kolte for R-2

ORDER
IA No. 816 of 2019
(Application for condonation of delay in filing appeal)

For the reasons set out in the application, delay of 26 days in filing the appeal is condoned.

Application is disposed of.

DFR NO. 131 OF 2019

Registry is directed to number the appeal.

Reply/objections, if any, shall be filed within four weeks.

List the matter for admission on **03.10.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson